

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.426
IA/1782/ND/2022 IN IB/274/ND/2018

IN THE MATTER OF:

M/s. Ashutosh Steels Pvt. Ltd.	...	Applicant
Versus		
M/s. Royal Pressing And Components Pvt.Ltd.	...	Respondent

Under Section 9 of (IBC)

Order delivered on 31.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/
Liquidator

: Adv. Abhishek Anand, Adv. Karan Kohli, Adv.
Megha Sharma

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Liquidator present. This Tribunal vide order dated 08.05.2024, directed the Liquidator to file account closure certificate of the bank accounts. Learned Counsel for the Liquidator is directed to file of the bank accounts closure certificate and upload the same on the DMS portal.

Order reserved.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)